

was receiving two lakhs tons or not, but I do not think it would be correct. Anyhow, the present quota for the State List foundries is 14,300 tons. I am sure there will be other large foundries which would be receiving pig iron apart from the State List foundries. I do agree that there is some distress, particularly in UP. When I visited Kanpur, representations were made in this connection and I had explained to them the real difficulties involved. We are hoping there might be some improvement when we review the position after the expiry of six months.

**Shri Jashvant Mehta (Bhavnagar):** When the hon. Minister visited Gujarat, the manufacturer in that area gave a memorandum about the shortage in the supply of pig iron when the Minister assured the manufacturers that Government would review the policy. Since there is need for defence production and some factories are already on the verge of closing down because of the shortage of pig iron, may I know the steps that Government have taken to supply adequate quantities of pig iron to the manufacturers?

**Shri C. Subramaniam:** As I have already stated in my statement, the situation is not peculiar either to UP or to Gujarat alone. The situation is bad with regard to foundry pig iron throughout the country. We are trying to get some import of pig iron and also review the system of allocation to find out whether we could give a little more to the State List foundries.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

**Mr. Speaker:** The House will now take up the next item—Papers to be laid on the Table.

**श्री बागड़ी (हिसार) :** अध्यक्ष महोदय,

अध्यक्ष महोदय : माननीय सदस्य इस तरफ इन्टरेस्ट न कर। अगर वह चाहते हैं, तो लिख कर भेज दें, या मेरे पास आ जायें।

**श्री बागड़ी :** बहुत अच्छा। वह गाजियाबाद के किसानों के बारे में है।

#### RUBBER (SECOND AMENDMENT) RULES AND REPORT OF THE TARIFF COMMISSION.

**The Minister of Supply in the Ministry of Economic and Defence Co-ordination (Shri Hathi):** Sir, on behalf sub-section (3) of section 25 of on the Table:—

(i) a copy of the Rubber (Second Amendment) Rules, 1963 published in Notification No. GSR 1242 dated the 27th July, 1963, under sub-section (3) of section 25 of Rubber Act, 1947. [Placed in Library. See No. LT-1522/63.]

(ii) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

- (a) Report (1962) of the Tariff Commission on fair prices of woollen yarn, fabrics and hosiery manufactures.
- (b) Government Resolution No. 17(26)-TEX(D)62 dated the 28th June, 1963.
- (c) Statement explaining the reasons why a copy each of the documents at (a) and (b) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-1523/63.]

#### MEMORANDUM AND ARTICLES OF ASSOCIATION OF HINDUSTAN SALTS LIMITED.

**Shri Hathi:** Sir, on behalf of Shri Kanungo, I beg to lay on the Table a copy of Memorandum and Articles of Association of the Hindustan Salts Limited, Jaipur. [Placed in Library. See No. LT-1524/63.]